

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**IA 240/2024 In C.P. (IB)/2205(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 24.04.2024**

NAME OF THE PARTIES:      **STATE BANK OF INDIA V/s JET**  
**AIRWAYS INDIA LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 240/2024 –**

1. M4. Malhar Zatakia, Advocate a/w Mr. Nishant Upadhyay, Advocate and Ms. Vasudha Jain, Advocate i/b AZB & Partners appeared for the Applicant.
2. Mr. Digvijay Rai, Advocate a/w Mr. Archit Mishra, Advocates for Respondent.
3. Learned Counsel for the Erstwhile Resolution Applicant submits that they had meeting with DIAL and they are confident that the amicable solution can be found out to sort out the matter.
4. Learned Counsel for the Respondent has no such instructions of meeting.
5. List this IA on **13.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**